

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.3263/2015

Wednesday, this the 2nd day of September 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Mukhtiar Singh aged 48 years
s/o Mr. Narain Singh
r/o Qtr. No.102, Type-2 Lancer's Road
Timarpur, Delhi-54

.. Applicant
(Mr. Amit Kumar, Advocate)

Versus

1. Union of India through the Secretary
Govt. of India
Ministry of Law & Justice
Legislative Department
Shastri Bhawan, New Delhi-1
2. The Deputy Secretary (Admn. LD-1)
Govt. of India
Ministry of Law & Justice
Legislative Department
Shastri Bhawan, New Delhi-1
3. Mr. Shiv Kumar
4. Mr. Prem Singh
5. Mr. Dalip Singh
6. Mr. Rajbir Singh
7. Mr. Davender Singh
8. Mr. Sushil Kumar

Respondent Nos. 3 to 8 to be served through the respondent No.2
..Respondents
(Dr. Choudhary Shamsuddin Khan, Advocate)

O R D E R (ORAL)

Mr. A.K. Bhardwaj:

Learned counsel for applicant submitted that while considering the applicant for further promotion to the post of Proof Reader, respondents

should abide by the provisions contained in paragraph 3.4.2 of the guidelines issued by the Department of Personnel & Training in terms of Office Memorandum F.No.2011/1/2000-Estt. (D) dated 27.3.2001. Said paragraph reads thus:-

“3.4.2 The fixation of seniority of an absorbee in accordance with the above principle will not, however, affect any regular promotions to the next higher grade made prior to the date of such absorption. In other words, it will be operative only in filling up of vacancies in higher grade taking place after such absorption.”

2. Heard. Issue notice to the respondents. Dr. Choudhary Shamsuddin Khan, learned senior panel counsel for Union of India, who is present in the Court, is directed to accept notice.
3. Once there are guidelines issued by the Department of Personnel & Training (ibid) regarding fixation of seniority and promotion of absorbees, the respondents are expected to abide by the same.
4. In the wake, Original Application is disposed of with direction to the respondents to regulate further promotion of the applicant with due regard to paragraph 3.4.2 of the guidelines (ibid). No costs.

(V.N. Gaur)
Member (A)

September 2, 2015
/sunil/

(A.K. Bhardwaj)
Member (J)